

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

(Original Application No. 584 of 2022)

IN THE MATTER OF:

Durga Prasad Yadav & Ors.

..... Applicant

Versus

State of Uttar Pradesh & Ors.

..... Respondents

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Date: 19/8/2023

BEFORE THE NATIONAL GREEN TRIBUNAL,
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IN THE MATTER OF:

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..... Respondents

**ADDITIONAL SUBMISSIONS FILED BY THE
RESPONDENT NO.5 /PROJECT PROPONENT i.e. M/S
AMRIT BOTTLERS PVT. LTD.**

MOST RESPECTFULLY SHEWETH:

1. That the Respondent No.5 /Project Proponent i.e. M/s Amrit Bottlers Pvt. Ltd. [hereinafter referred to as the “answering Respondent”] is a company registered under the Companies Act, 1956 having its Registered Office at: P-18, Dobson Lane, Madhusudan Apartment, Howrah, West Bengal – 711 101 and its manufacturing Unit at: Chandpur Harbans, Allahabad Road, P.O. – Dabhasemar, District – Ayodhya, Faizabad, U.P. – 224 133.
2. That on 14.03.2023, the answering Respondent has already filed its Reply and has also filed several documents along-with the said Reply. That, thereafter, on 22.07.2023, the answering Respondent has filed its Additional Reply and has again filed several documents along-with the said Additional Reply. That the answering Respondent craves leave & indulgence of this Hon’ble Tribunal that the contents of the said Reply dated 14.03.2023 and Additional Reply dated 22.07.2023 filed by the answering Respondent and the documents filed along-with the said Reply dated 14.03.2023 and the Additional Reply

dated 22.07.2023 may be treated as part & parcel of this present Additional Submissions and the same are not repeated herein for the sake of brevity

3. That this Hon'ble Tribunal, vide Order dated 24.07.2023, has directed the answering Respondent to file its report on several points as mentioned in the said Order dated 24.07.2023. That in compliance to the directions issued by this Hon'ble Tribunal, vide its said Order dated 24.07.2023, the answering Respondent is filing this present Additional Submissions. That this Hon'ble Tribunal may kindly take note of the below-mentioned submissions made by the answering Respondent.
4. That the answering Respondent has adequate Effluent Treatment Plant (ETP) installed to treat the industrial effluent as per the prescribed norms. That the ETP of the answering Respondent consists of Bar Screen, Sump Tank, Oil & Greece Trap, Grit Chamber, Equalization Tank (3 Nos.), Chemical Dosing Tank, Flash Mixer, Flocculation Chamber, Primary Clarifier, Aeration Tank (3 Nos.), Secondary Clarifier (2 Nos.), Chlorination & De-chlorination Tank, Treated Water Tank, Fish Pond, Carbon & Sand Filter, Sludge Drying Beds etc. That the ETP of the answering Respondent has Preliminary, Primary, Secondary and Tertiary stage unit operation.
5. That the answering Respondent, being a responsible corporate citizen, keeps a regular check by itself on the pollution control equipments installed by it in its unit and time & again analysis the parameters of both the treated effluent and gaseous

emissions generated by the unit of the answering Respondent. That the answering Respondent ensures that the quality of the treated effluent as well as the quality of gaseous emissions of the unit of the answering Respondent shall always remain within the prescribed parameters, which is evident from various test report annexed by the answering Respondent along-with the aforesaid Reply and Additional Reply filed by the answering Respondent before this Hon'ble Tribunal.

6. That, moreover, both the "*Joint Committee Inspection Report dated 12.12.2022*" and the "*Joint Committee Inspection Report dated 20.07.2023*" filed by the Joint Committees before this Hon'ble Tribunal clearly shows that the answering Respondent is a compliant unit and is following all the environmental norms. That the said Joint Committee Reports further shows that the answering Respondent is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs) and the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry.
7. That, moreover, on the nomination of the Central Pollution Control Board (CPCB), the officials of the IIT Delhi have also inspected the unit of the answering Respondent on 31.05.2023. That the recommendations made by the IIT Delhi was communicated by the Uttar Pradesh Pollution Control Board (UPPCB) vide its Letter dated 01.08.2023 bearing No. H98675/C6/Sahmati Jal/58/Nirdesh/Ayodhya/ 2023. That the

IIT Delhi has also found that the answering Respondent is complying with the discharge norms and also is having all the valid consents. True copy of the Letter dated 01.08.2023 bearing No. H98675/C6/Sahmati Jal/58/Nirdesh/Ayodhya/2023 issued by UPPCB along-with its English Translated copy is annexed as **Annexure: R5/1.**

8. That, apart from the above, the answering Respondent has obtained below-mentioned permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs) necessary for operating its industrial unit:

Act /Rule	Status
Consent to Operate under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981	Obtained
Authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016	Obtained
Registration for Extended Producers Responsibility under Plastic Waste Management Rules, 2016 as amended	Obtained
Authorization under Uttar Pradesh Ground Water (Management & Regulation) Act, 2019	Obtained

True copy of the Registration Certificate for Brand Owner dated 31.08.2022 under Rule – 13 (2) of the Plastic Waste Management Rules, 2016 is annexed as **Annexure: R5/2.**

9. That further the industrial unit of the answering Respondent has been awarded with the below-mentioned ISO certification in view of the overall compliance of law being ensured by the answering Respondent:

ISO Certification	Field of Certification	Validity
ISO 9001:2015	Quality Management System	17.05.2025
ISO 14001:2015	Environment Management System	25.01.2025
ISO 45001:2018	Safety Management System	11.03.2025
FSSC 22K-V-5.1	Food Safety Management System	04.02.2026

True copies of the ISO Certificates obtained by the answering Respondent are collectively annexed as **Annexure: R5/3 (Colly)**.

10. That it is pertinent to mention here that in accordance with the designated land use under Ayodhya Master Plan – 2031, approved vide G.O. No. 2999/8-3099/499/2021 dated 08.12.2022, the land use of the area where the unit of the answering Respondent is located is categorized as “Industrial” and as such the industrial unit of the answering Respondent is located in an area with compatible land use. Print Out of the land use map of the Ayodhya Master Plan – 2031 is annexed as **Annexure: R5/4**.

POINT – WISE SUBMISSIONS:

That this Hon’ble Tribunal, vide its said Order dated 24.07.2023, has directed the answering Respondent to file its submissions with respect to some specific points mentioned in the said Order dated 24.07.2023. That in this regard this Hon’ble Tribunal may kindly take note of the below-mentioned submissions

11. **Para No. 6 of the Order dated 24.07.2023:** That the below-mentioned observation was made by this Hon’ble Tribunal, in Para No.6 of its Order dated 24.07.2023:

“6. A perusal of the report reveals that the permission for use of groundwater has been taken for approximately 4840 KLD but industrial effluent is being generated at the rate of 1850 KLD, which depicts that more than 50% water is being unused and discharged in the drains without any proper management of reuse of water or to demineralize.”

That in this regard, this Hon'ble Tribunal may kindly take note of the below-mentioned submissions:

- (a) That this Hon'ble Tribunal may appreciate the fact that the answering Respondent is a food-oriented industry and by virtue of the nature of the final products of the answering Respondent, water is the major ingredient of the said final products. That, therefore, major portion [around 60% - 62%] of the abstracted ground water becomes integral part of the final product of the answering Respondent. That as such more than 50% of water is not unused, as observed by this Hon'ble Tribunal in Para No. 6 of its Order dated 24.07.2023.
- (b) That as far as the figure of 1850 KLD as mentioned in the Consolidated Consent to Operate dated 18.07.2023 is concerned, in this regard it is submitted that this is the maximum allowed discharge of treated industrial effluent and that too after the expansion of the production capacity of the answering Respondent.
- (c) That the expansion of the production capacity has been undertaken by the answering Respondent after issuance of the Consent to Establish and Consent to Operate, however, till date the expanded production capacity is not operational and the product line along-with ancillary infrastructure are under trial testing as required prior to regular commissioning.
- (d) That the expanded production capacity of the answering Respondent is scheduled to be operational from February, 2024. That the answering Respondent has drawn up a plan for installation of Reverse Osmosis /Ultrafiltration Plant of 300 KLD capacity in tertiary

phase of its ETP, installation and commissioning of which is scheduled for February, 2024 so that the treated effluent generated by the answering Respondent after expansion of the production capacity shall be treated as per the prescribed norms and partially be recycled in the process operations.

- (e) That presently the average treated effluent discharge of the answering Respondent is 654 KLD for the current bottling season, which is well below the maximum allowed discharge of treated industrial effluent of 1850 KLD.
- (f) That, moreover, the business of the answering Respondent is seasonal in nature and the production /consumption is regulated depending on the climatic conditions. That as a general trend, the period from August to January remains a low demand period and, therefore, the production and resultant treated effluent discharge also remains low during the said period.
- (g) That, moreover, the answering Respondent has undertaken the Rain Water Harvesting Projects in villages Makdam, Bhaigani, Sarwan, Palia, Sari, Sindhauna, Milkypur, Parsawa etc and water replenishment, in the year 2021, has been carried out by the answering Respondent at 25 locations.
- (h) That the total recharge done by the answering Respondent as on 30.12.2021 was 4,98,999 m³, which much more than the required annual recharge as prescribed by the Ground Water Department, Ministry of Jal Shakti, Government of Uttar Pradesh. True copy of the "*Summary Report on Rain Water Harvesting Review*

*and Verification of Replenish Projects as of the exit year 2021” dated 01.02.2022 issued by Mainstay Development Consultants is annexed as **Annexure: R5/5.***

12. **Point No. 7 (i) of the Order dated 24.07.2023: Method adopted to reuse treated effluents from ETP and not to discharge it into the drain**
- (a) That as per the “Consent to Operate” under Water Act, 1974 & Air Act, 1981 issued by the UPPCB, the answering Respondent is allowed to discharge 1850 KLD treated industrial effluent and 45 KLD treated domestic effluent into the Telaiya drain provided that the said effluent is under its respective prescribed norms.
 - (b) That the parameters of both the treated industrial effluent and treated domestic effluent of the answering Respondent is well within the prescribed norms, which is evident from various test reports and also from the joint committee reports. That, moreover, the quantity of both the treated industrial effluent and treated domestic effluent discharged by the answering Respondent is also well within the allowed limit.
 - (c) That the industrial unit of the answering Respondent is operational at the present location of Chandpur Harvansh, Dabhasemar, Ayodhya, since year 1990 and its treated industrial as well as domestic effluent is discharged into the said Telaiya drain without having any adverse effect on the water quality of the concerned area.
 - (d) That the prevailing situation of temporary water logging was caused due to ongoing construction activity of the

infrastructure project of upcoming international airport in Ayodhya. That for the said purposes, construction and diversion of the said Telaiya drain is being implemented by the Irrigation Department and as per the information received to the answering Respondent, the said project is expected to be completed by October, 2023, after which the temporary problem of water logging in the concerned area shall be solved and smooth flow of water shall be restored.

- (e) That as far as the issue of reuse of treated effluent from ETP is concerned, this Hon'ble Tribunal may appreciate the fact that the answering Respondent is a food-oriented industry and, therefore, the answering Respondent must mandatorily abide by the "*Indian Standard Code for Hygiene Conditions for Soft Drink Manufacturing Units*". That as such the answering Respondent must mandatorily abide by the norms prescribed by the "*Bureau of Indian Standards for Carbonated Soft Drinks and Packaged Drinking Water*" and the final products of the answering Respondent must mandatorily conform to the physical, chemical and micro-biological requirements as laid down by the said BIS.
- (f) That, therefore, in view of the hygiene norms prescribed by the said BIS, the answering Respondent cannot reuse its treated effluent for most of the sensitive process operations like Bottle Washing, Seal Cooling, PET Rinse, CIP activities etc.
- (g) That, however, the answering Respondent is ensuring recovery of process water for its recycle in feasible areas of the process like steam condensate, backwash recovery,

RO reject recovery, PET Rinser recovery. That the process wise statement of recovered used water is as under:

Process Operation	Recovered Water (KLD)
Steam Condensate	50
Backwash Recovery	25
RO Reject Recovery	55
PET Rinser Recovery	10
Total	140 KLD

13. **Point No. 7 (ii) of the Order dated 24.07.2023: Demineralize water and reuse it which may include nano filtration of treated ETP effluent and utilize it so to reduce consumption of groundwater**

That in compliance of the direction of this Hon'ble Tribunal for strengthening of tertiary phase of ETP by ultrafiltration to implement reuse of treated effluent, it is submitted that the answering Respondent has drawn up a plan for installation of Reverse Osmosis /Ultrafiltration Plant of 300 KLD capacity in tertiary phase of its ETP. That the outlet /permeate of the said Reverse Osmosis /Ultrafiltration Plant shall be recycled for process operations like Cooling Tower, Boiler Feed water etc. That the installation and commissioning of the said Reverse Osmosis /Ultrafiltration Plant is scheduled for Feb, 2024 so that the treated effluent generated by the answering Respondent after expansion of the production capacity shall be treated as per the prescribed norms and partially be recycled in the process operations.

14. **Point No. 7 (iii) of the Order dated 24.07.2023: Contribution and reexplore recharge of water by the unit in ration to extraction of groundwater**

- (a) That as per the NOC's for ground water extraction issued by the Ground Water Department, Ministry of Jal Shakti, Government of Uttar Pradesh, the allowable daily extraction (m^3), allowable annual extraction (m^3) and required annual recharge (m^3) for the industrial unit of the answering Respondent is as under:

Tube Well	Allowable Daily Extraction (m^3)	Allowable Annual Extraction (m^3)	Required Annual Discharge (m^3)
1	720	180000	---
2	1200	300000	---
3	1320	330000	---
4	1600	240000	120000
Total	4840	1050000	120000

- (b) That, therefore, as per the NOC's for ground water extraction issued by the Ground Water Department, Ministry of Jal Shakti, Government of Uttar Pradesh, the answering Respondent is required for an annual recharge of 1,20,000 m^3 .
- (c) That the answering Respondent has undertaken the Rain Water Harvesting Projects in villages Makdam, Bhaigani, Sarwan, Palia, Sari, Sindhauna, Milkypur, Parsawa etc and water replenishment, in the year 2021, has been carried out by the answering Respondent at 25 locations. That the total recharge done by the answering Respondent as on 30.12.2021 was 4,98,999 m^3 , which much more than the required annual recharge as prescribed by the Ground Water Department, Ministry of Jal Shakti, Government of Uttar Pradesh. True copy of the "Summary Report on Rain Water Harvesting Review and Verification of Replenish Projects as of the exit year 2021" dated 01.02.2022 issued by Mainstay Development Consultants is already annexed as

Annexure: R5/5 along-with this present Additional Submissions.

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15. **Point No. 7 (iv) of the Order dated 24.07.2023:** Process of rain water harvesting done by unit in the area

- (a) That the answering Respondent has installed piezometers at 03 locations, within its premises, to monitor the depth of the ground water. That the piezometer data shows that the ground water level in the premises of the answering Respondent is at a depth of 2.0 to 4.0 meters. That, therefore, in view of the prevailing high level of ground water within the premises of the answering Respondent, the rain water harvesting projects have been undertaken by the answering Respondent outside its premises at more suitable locations.
- (b) That the answering Respondent has implemented wide scale measures for the ground water recharge in the concerned area.
- (c) That the answering Respondent has undertaken the Rain Water Harvesting Projects in villages Makdam, Bhaigani, Sarwan, Palia, Sari, Sindhauna, Milkypur, Parsawa etc and water replenishment, in the year 2021, has been carried out by the answering Respondent at 25 locations.
- (d) That the total recharge done by the answering Respondent as on 30.12.2021 was 4,98,999 m³, which much more than the required annual recharge as prescribed by the Ground Water Department, Ministry of Jal Shakti, Government of Uttar Pradesh.

16. **Point No. 7 (v) of the Order dated 24.07.2023:** Number of plantations done by the Project Proponent in the area
- (a) That the answering Respondent has undertaken various projects for plantation in nearby areas. That the answering Respondent has identified land measuring 3000 m² in Gosainganj, Ayodhya for undertaking general as well as urban forestry (Miyawaki Afforestation).
- (b) That a total of 11000 plants have been planted by the answering Respondent as general plantation and additional 12023 plants have planted by the answering Respondent under Miyawaki plantation thereby incurring a total cost of Rs.6,00,000/- (Rupees Six Lakhs only). Print-out of the Progress Report of Miyawaki Forest at Gosainganj, Ayodhya is annexed as **Annexure: R5/6.**
- (c) That in the year 2021 – 22, a total of 7000 plants have been planted by the answering Respondent as general plantation besides Miyawaki Afforestation on 150 square meter in Hasanpur, Uttar Pradesh bearing Latitude – 26.745823⁰ and Longitude – 82.135546⁰. Photographs of plantation done by the answering Respondent at Hasanpur, Uttar Pradesh are collectively annexed as **Annexure: R5/7 (Colly).**
17. **Point No. 7 (vi) of the Order dated 24.07.2023:** Methods and measures taken by the unit to utilize the used water for agricultural purposes rather than discharging it into drains having properly layout of ferti-irrigation plan
- (a) That this Hon'ble Tribunal may appreciate the fact that unit is a complying unit with respect to mandatory provisions of Environmental laws.

- (b) That the answering Respondent has set up adequate infrastructure of Effluent Treatment plant, comprising of Preliminary, Primary, Secondary and Tertiary stage unit operations, to treat industrial effluent as per prescribed norms prior to its discharge in drain. That likewise, the *domestic waste water is treated as per norms prior to discharge in drain.*
- (c) That the answering Respondent has ensured a robust monitoring mechanism for satisfactory operation of ETP and STP which includes OCEMS, PTZ camera, dedicated in-house laboratory, Environment Management Cell etc.
- (d) That in reference to the direction of this Hon'ble Tribunal related to utilization of treated effluent for ferti-irrigation, it is submitted that Central Pollution Control Board has laid down "*Guidelines for Utilisation of Treated Effluent in Irrigation*". That in the said guidelines, the CPCB has given following salient recommendations for utilisation of treated effluent to achieve zero liquid discharge as well as ferti-irrigation. The relevant guidelines are reproduced as below for kind perusal of Hon'ble Tribunal:
- (1) Adopting ZLD practices may not be feasible in many cases in view of techno-economical reasons. However, the industries should still to be encouraged for recycling and reuse of waste water as far as practicable in order to minimize the fresh water consumption and discharge of waste water into the environment. The treated waste water of an industry may also be utilised for irrigation.

- (2) The possible risks of wastewater usage in agriculture may range from changes to physico-chemical and micro-biological properties of soils to impact on human health.
 - (3) Thus, it is necessary to ensure the beneficial aspects of this practice before application of treated wastewater in irrigation.
 - (4) Meeting the prescribed norms shall not be the only criteria for use of treated waste water in irrigation, the requirement of water for irrigation will also be a limiting condition.
 - (5) The command area for effluent utilisation should be as near as feasible to the industry.
- (e) That this Hon'ble Tribunal may appreciate the fact that in view of ongoing developmental activities in the area nearby to unit, the availability of agricultural land in nearby vicinity is highly scarce.
- (f) That as a way ahead towards environmental conservation, unit has drawn up a time targeted plan for installation of Reverse Osmosis unit / Ultrafiltration plant as directed by this Hon'ble Tribunal. The above proposed additional tertiary treatment unit shall be operational by February 2024 ie before commencement of upcoming peak season of the plant and shall enable further recycling of 300 KLD treated industrial effluent.
- (g) That this Hon'ble Tribunal may appreciate that the answering Respondent has already implemented water recovery practice for reducing effluent load as well as achieving water conservation. That unit shall also be implementing additional tertiary treatment facility, prior

to commencement of upcoming peak season, in order to further reduce discharge of treated effluent.

- (h) That this Hon'ble Tribunal may appreciate that the answering Respondent has undertaken the Rain Water Harvesting Projects in villages Makdam, Bhaigani, Sarwan, Palia, Sari, Sindhauna, Milkypur, Parsawa etc and water replenishment, in the year 2021, has been carried out by the answering Respondent at 25 locations. That the total recharge done by the answering Respondent as on 30.12.2021 was 4,98,999 m³, which much more than the required annual recharge as prescribed by the Ground Water Department, Ministry of Jal Shakti, Government of Uttar Pradesh

18. That apart from the above, the answering Respondent has adopted several nearby ponds and regularly maintains & upkeep the nearby ponds for better ground water recharge. That further the answering Respondent also regularly conducts programs of public awareness for Solid Waste Management. That the latest such program was conducted by the answering Respondent on 26.05.2023 at Jhunjhunwala College, Ayodhya. Photographs of the programs of public awareness for Solid Waste Management conducted by the answering Respondent on 26.05.2023 at Jhunjhunwala College, Ayodhya are collectively annexed as **Annexure: R5/8 (Colly)**.
19. That, moreover, under CSR activities, the answering Respondent provide complete financial support to 45 ladies in Old Age Home, namely, "Shravan Kunj" Ayodhya. That the answering Respondent also runs 5 skill development centres

under “Women Empowerment” programs and has tie up with a Farmer Producer Organization (FPO), namely, “Ayodhya Handicraft” in which around 300 ladies are shareholders.

20. That Apart from the above regular activities, the answering Respondent donate money to poor students as well as schools as & when required. That further the answering Respondent have tie-ups with several religious trusts which are involved in various religious activities like maintaining temples, gurudwaras etc, preform religious programs etc.
21. That from the afore-mentioned facts, it is clear that the answering Respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry.
22. That in the light of the submissions made by the answering Respondent hereinabove read with submissions made in the Reply dated 14.03.2023 and the Additional Reply dated 22.07.2023 filed by the answering Respondent and also in the light of the fact that the answering Respondent is a compliant unit and is following all the environmental norms which is clear from both the Joint Committee Reports dated 12.12.2022 and 20.07.2022, the said Original Application No. 584 of 2022 may be closed as far as it is concerned /related to the answering Respondent.

PRAYERS:

In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

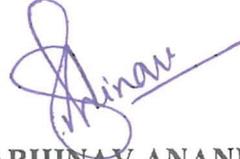
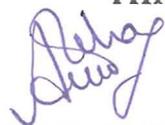
- (i) Dismiss the Original Application being O.A. No.584/2022 titled as "*Durga Prasad Yadav & Ors. Vs. State of Uttar Pradesh & Ors.*" filed by the Applicant in as far as it is related with the answering Respondent;
- (ii) Pass such other/further order(s) as this Hon'ble Tribunal may deem fit and proper in the facts & circumstances of the case.



RESPONDENT NO.5

(M/S AMRIT BOTTLERS PVT. LTD.)

THROUGH



ANUBHAV ANAND ARON, ABHINAV ANAND

(Advocates for the Respondent No.5)

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Email: abhinav.legal@gmail.com

Place: *New Delhi*
Date: *19/8/2023*

19

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

(Original Application No. 584 of 2022)

IN THE MATTER OF:

Durga Prasad Yadav & Ors. Applicant

Versus

State of Uttar Pradesh & Ors. Respondents

AFFIDAVIT

I, Arjun Das Vaswani aged about 59 years S/o Sh. Khattu Mal Vaswani working as Head - Administration with M/s Amrit Bottlers Pvt. Ltd. having its manufacturing Unit at: Chandpur Harbans, Allahabad Road, P.O. - Dabhasemar, District - Ayodhya, Faizabad, U.P. - 224 133 (the Respondent No.5 herein) do hereby solemnly affirm state as under:-

1. That I am working as Head - Administration with *M/s Amrit Bottlers Pvt. Ltd.* (the Respondent No.5 herein) and I am well conversant with the facts of the case, as such I am competent to swear this affidavit.
2. That the accompanying Additional Submissions has been drafted by my Counsel under my instruction and the content of the same have not been repeated herein for the sake of brevity and the same may kindly be read as part and parcel of the present Affidavit.
3. That I have read and understood the content of the accompanying Additional Submissions and present Affidavit and the same are true and correct to my knowledge and nothing material has been concealed there from.



AFFIDAVIT 2023
1885281

Present By
by Sri
Faizabad Department
the Cont...

Amrit Bottlers Pvt. Ltd.
DEPONENT
Faizabad

VERIFICATION:

Verified at _____ on this _____ day of _____ 2023 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefore.

Verified dated 19.8.2023 Civil Court compound Faizabad (Ayodhya)

Arjun Das Vaswani
DEPONENT
Faizabad

I know Deponent
he has signed before
me.

Arjun Das Vaswani (Adm)
19.08.23

महोदय अरुण दास वासुनी
सह-प्रशासक
म.स. अमरि बोटलर्स प्रा. |

म.स. अमरि बोटलर्स प्रा.
सह-प्रशासक
म.स. अमरि बोटलर्स प्रा.



488 ANNEXURE: R5/1
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

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संदर्भ संख्या H98675/सी-6/सहमति जल/58/निर्देश/अयोध्या/2023

दिनांक 01-8-23

पंजीकृत

सेवा में,

मेसर्स अमृत बाटलर्स प्रा०लि०,
चांदपुर हरवंश,, पोस्ट-डाभासेमर,
जनपद-अयोध्या।

यह कि मेसर्स अमृत बाटलर्स प्रा०लि०, चांदपुर हरवंश,, पोस्ट-डाभासेमर, जनपद-अयोध्या जिसे आगे उद्योग कहा जाएगा। उद्योग में कच्चे माल के रूप में चीनी, सिरप, पानी, कार्बन डाई आक्साइड, मैगोपल्य कन्सनस्ट्रेट आदि का प्रयोग कर सॉफ्ट ड्रिक्स तथा पैकेज्ड ड्रिंकिंग वाटर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित है, जो कि जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि उद्योग का निरीक्षण केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा नामित थर्ड पार्टी मे० आई०आई०टी० दिल्ली दिनांक 31.05.2023 को किया गया। निरीक्षण के समय उद्योग संचालनरत पाया गया।

थर्ड पार्टी की आख्या में निम्न संस्तुति की गई है :-

1. Legal Aspects:

- I. The unit is complying with the following discharge norms.
- II. The unit is complying with having all valid consents.

उपरोक्त वर्णित परिस्थितियों में जन स्वास्थ्य के हित में राज्य बोर्ड द्वारा उद्योग को निम्न निर्देश जारी किये जाते हैं:-

1. यह कि उद्योग मेसर्स अमृत बाटलर्स प्रा०लि०, चांदपुर हरवंश,, पोस्ट-डाभासेमर, जनपद-अयोध्या को राज्य बोर्ड द्वारा निर्गत सशर्त सहमति जल में अधिरोपित शर्तों का अक्षरशः अनुपालन सुनिश्चित किया जाये तथा अनुपालन आख्या नियमित रूप से राज्य बोर्ड को प्रेषित की जाये।
उपरोक्त निर्देशों के संबंध में साक्ष्य सहित पूर्ण विवरण के साथ 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें। कृपया नोट करें उद्योग द्वारा उपरोक्त निर्देशों का अनुपालन सुनिश्चित न किये जाने अथवा संतोषजनक उत्तर प्राप्त न होने की दशा में उद्योग के विरुद्ध जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 यथासंशोधित के अन्तर्गत नियमानुसार कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

भवदीय

मुख्य पर्यावरण अधिकारी,
(वृत्त-6)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. श्री ए०के० विद्यार्थी, डायरेक्टर एण्ड डी०एच०, डब्ल्यू०क्यू०एम०-2, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन ईस्ट अर्जुन नगर दिल्ली।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, अयोध्या को इस आशय के साथ प्रेषित कि उद्योग को जारी निर्देश का अनुपालन सुनिश्चित कराये।

मुख्य पर्यावरण अधिकारी,
(वृत्त-6)

UTTAR PRADESH POLLUTION CONTROL BOARD

Reference No. H98675/C-6/Water Consent/58/Direction/Ayodhya/2023

Dated 01-8-23

Registered

To,

M/s Amrit Bottlers Pvt. Ltd.
Chandpur Harvansh, Post – Dobhasemar,
District – Ayodhya

That M/s Amrit Bottlers Pvt. Ltd., Chandpur Harvansh, Post – Dobhasemar, District – Ayodhya hereinafter referred to as Industry. The industry is situated at the above-mentioned site for the production of soft drink and packaged drinking water using sugar, syrup, water, carbon dioxide, mango pulp, concentrate etc as raw materials, which is a company under Section – 47 of Water (Prevention and Control of Pollution) Act, 1974.

That the industry was inspected on 31.05.2023 by a third party M/s I.I.T. Delhi which was nominated by the Central Pollution Control Board. At the time of inspection the industry was found operational.

Third party has made following recommendations:-

1. Legal Aspects:

- I. The unit is complying with the following discharge norms.
- II. The unit is complying with having all valid consents.

In the above mentioned circumstances, in the interest of public health, the following instructions are issued by the State Board to the industry:-

1. That the industry M/s Amrit Bottlers Pvt. Ltd., Chandpur Harvansh, Post – Dobhasemar, District – Ayodhya should ensure compliance with the conditions imposed in the conditional water consent issued by the State Board and compliance report should be regularly filed with the board.

In relation to the above instructions, send the complete details along with the evidence to the Board Headquarters within 15 days. Please note that

in case the industry does not ensure the compliance of the above instructions or does not provide satisfactory reply, actions against the industry will be taken according to rules under Water (Prevention and Control of Pollution) Act, 1974, as amended, whose complete responsibility will be the industry and owner of the industry.

Sincerely

Sd/-

Chief Environmental Officer

(Circle – 6)

C.C. To: Sent to the undermentioned for information and necessary action

1. Sh. A.K. Vidhyarthi, Director & D.H., D.Q.M. – 2, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi.
2. Sent to Regional Officer, U.P. Pollution Control Board, Ayodhya for ensuring the compliance of the directions issued to the industry.

Chief Environmental Officer

(Circle – 6)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010

Phone: 2720831, 2720828, 2720691 & 2720681 – Fax: 0522 – 2720764

Email: info@uppcb.in – Web Site: www.uppcb.com

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ANNEXURE: R5/2

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**Uttar Pradesh Pollution Control Board**

Building No TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow – 226 010, Uttar Pradesh

Regn. No.

BO-31-UTT-08-AAcca4794J-22

Date:

31/08/2022 05:27 PM

REGISTRATION CERTIFICATE FOR BRAND OWNER

(Under Rule-13(2) of the Plastic Waste Management Rules, 2016, as amended)

To,

Amrit Bottlers Pvt.Ltd (Legal Name)**(Trade Name: Amrit Bottlers Pvt.Ltd),**

P-18 Dobson Lanr 7th Floor
No.A-3, Madhusudan
Apartment
Howarh, 711101(W.B.)

With reference to the application dated **08/06/2022** regarding registration as a **Brand Owner**, this is to inform that your application has been processed and found in order. Now, therefore, Uttar Pradesh Pollution Control Board is pleased to grant the registration in favour of **Amrit Bottlers Pvt.Ltd**, vide registered office address **P-18 Dobson Lanr 7th Floor No.A-3, Madhusudan Apartment Howarh, 711101(W.B.)**, as a Brand Owner, for disposal of MLP & other plastic waste generated due to their products as per the EPR Action Plan given below:



Sl. No	Financial Year	2022-23			
	State/UT	Cat-I	Cat-II	Cat-III	Cat-IV
1	UTTAR PRADESH	2615.0705	603.1830	99.9670	0.0000
TOTAL		2615.0705	603.1830	99.9670	0.0000
Grand Total		3318.2205 TPA			

This certificate of registration shall be valid for a period of **one year** from the date of issue of the letter unless revoked, suspended or cancelled. The Registration is granted subject to the following terms & conditions: -

1. The Brand Owner shall fulfil the categorize EPR Targets for the year 2022-23 as specified in the above table. For the subsequent years, EPR Target shall be calculated based on the information provided in the Annual report, the format of which shall be specified by CPCB.
2. The Brand Owner shall provide certificate only from registered plastic waste processors as evidence of fulfilling their EPR obligation. The PIBO can meet the EPR obligation under a category by providing EPR certificates from other PIBOs of the same category.
3. Exchange of EPR credit between PIBOs and Plastic Waste Processors (PWP) to be done as per mechanism provided by CPCB.
4. The Brand Owner shall not deal with any entity not registered through on-line centralized portal developed by Central Pollution Control Board. .
5. The Brand Owner shall not engage in manufacture, stocking, distribution, selling of banned SUP items as listed in Amendment to PWM Rules dated August 12, 2021
6. In case, it is found or determined that any PIBO registered on the on-line portal has provided false information or has willfully concealed information or there is any irregularity or deviation from the conditions stipulated while obtaining registration under Extended Producer Responsibility guidelines, then the registration of such an entity would be revoked for a one -year period after giving an opportunity to be heard. The entities whose registration has been revoked shall not be able to register afresh for the period of revocation.
7. The Brand Owner should ensure compliance with provisions of the PWM Rules, 2016, as amended. Action, as deemed fit, including revocation of registration, closure of unit, levying Environmental Compensation charges, shall be taken against violators of PWM Rules.



8. Uttar Pradesh Pollution Control Board reserves the right to take such action as deemed fit under Environment (Protection) Act, 1986 for violation of PWM Rules, 2016, as amended, if any, by the concerned PIBO for the period prior to grant of registration.

Member Secretary



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ANNEXURE: R5/3 (Colly)

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Current issue date:
Expiry date:
Certificate identity number:

26 May 2022
25 January 2025
10447535

Original approval(s):
ISO 14001 - 26 January 2010

Certificate of Approval

This is to certify that the Management System of:

Amrit Bottlers Pvt Ltd

Village: Chandpur Harbans, P O - Dabha Semar, Allahabad Road, Ayodhya, 224133, UP, India

has been approved by LRQA to the following standards:

ISO 14001:2015

Approval number(s): ISO 14001 – 0051965

The scope of this approval is applicable to:

Manufacture of The Coca-Cola Company branded beverages.

Luis Cunha

Area Operations Manager - SAMEA

Issued by: LRQA Limited



0001

LRQA Group Limited, its affiliates and subsidiaries and their respective officers, employees or agents are, individually and collectively, referred to in this clause as 'LRQA'. LRQA assumes no responsibility and shall not be liable to any person for any loss, damage or expense caused by reliance on the information or advice in this document or howsoever provided, unless that person has signed a contract with the relevant LRQA entity for the provision of this information or advice and in that case any responsibility or liability is exclusively on the terms and conditions set out in that contract.
Issued by: LRQA Limited, 1 Trinity Park, Bickenhill Lane, Birmingham B37 7ES, United Kingdom

Certificate of Approval

This is to certify that the Management System of:

Amrit Bottlers Pvt Ltd

Village: Chandpur Harbans, P O - Dabha Semar, Allahabad Road, Ayodhya, 224133, UP, India

has been approved by LRQA to the following standards:

ISO 45001:2018

Approval number(s): ISO 45001 – 0051966

The scope of this approval is applicable to:

Manufacture of The Coca-Cola Company branded beverages.



Luis Cunha

Area Operations Manager - SAMEA

Issued by: LRQA Limited



0001

Certificate of Approval

This is to certify that the Management System of:

Amrit Bottlers Pvt Ltd

Village: Chandpur Harbans, Post:- Dabha Semar, Ayodhya Cantt, District:- Ayodhya, 224133, UP, India

has been approved by LRQA to the following standards:

ISO 9001:2015

Approval number(s): ISO 9001 – 0051971

The scope of this approval is applicable to:

The Manufacture of The Coca Cola Company Branded Beverages, 1._Carbonated Beverages in Returnable Glass Bottles and PET Bottles, 2._Thermally Processed Ready to serve Fruit Beverages in PET Bottles and Tetra Pak Laminates3._Packaged Drinking Water in PET Bottles.



Luis Cunha

Area Operations Manager - SAMEA

Issued by: Lloyd's Register Quality Assurance Limited

for and on behalf of: LRQA Limited





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MANAGEMENT SYSTEM CERTIFICATE

Certificate no.:
10000340522-MS-C-RvA-IND

Initial certification date:
12 December 2012

Valid:
05 February 2023 – 04 February 2026

COID:
IND-1-2080-005153

This is to certify that the management system of

Amrit Bottlers Private Limited

Village: Chandpur Harbans, Post Office: Dabhasemar, District: Ayodhya - 224133, Uttar Pradesh, India

has been assessed and determined to comply with the requirements of

FOOD SAFETY SYSTEM CERTIFICATION 22000

Certification scheme for food safety management systems consisting of the following elements:
ISO 22000:2018, ISO/TS 22002-1:2009 and additional FSSC 22000 requirements (Version 5.1).

This certificate is applicable for the scope of:

Manufacture of carbonated beverages (non-alcoholic) in returnable glass & PET bottles, thermally processed ready to serve fruit beverages in PET bottles & tetra pack and packaged drinking water in PET bottles. Category CIV

The certification system consists of a minimum annual audit of the food safety management systems and a minimum annual verification of the PRP elements and additional requirements as included in the scheme and applicable technical specification for sector PRPs. Validity of this certificate can be verified in the FSSC 22000 database of certified organizations available on www.fssc22000.com.

Date of Certification Decision:
31 January 2023
Place and date:
Barendrecht, 31 January 2023



For the issuing office.
DNV - Business Assurance
Zwolsseweg 1, 2994 LB Barendrecht,
Netherlands



Sabrina Bianchini

Sabrina Bianchini
Management Representative



Sustainability
Social Development and Strategy
Social Impact and Social Research
Water and Environment

Summary Report on Rain Water Harvesting Review and Verification of Replenish Projects as of the exit year 2021

This is to inform you that, M/s Mainstay Development Consultants Pvt. Ltd., have been retained by M/s Amrit Bottler's Pvt Limited, Faizabad (ABPL- Faizabad) to conduct reassurance for various Water Replenish projects.

Further to the above, this activity has been undertaken during the year 2021 as per the criteria provided by Coca-Cola India and southwest Asia Operational Unit (OU) and TCCC applicable to Benefits Estimation of Water Replenishment projects and are as per reference document is known as "KORE document for water replenish OU-SR-035." During this exercise, conducted a detailed review of all available documents related to project ownership, design documents, present efficacy of the project and current maintenance status, stringent quality control norms, and applicable scientific tools were used to arrive at benefits estimation.

In the year 2021, the Twenty-Five projects are assessed and were found to be reportable (Annexure-I), and Factsheets are presented in Annexure-II as a separate file.

CERTIFICATION

By signing, I certify that the information contained in this Summary Report for Water Replenishment Reassurance for M/s Amrit Bottler's Pvt Limited, Faizabad (ABPL- Faizabad), is accurate and complete to the best of my knowledge, information, and belief. This report has been prepared in fulfillment of the requirements of Standard (OU-SR-035), and OU-RQ-035-PRG Water replenish assurance process requirements. I hereby approve it for submission.

Certified and signed on 01st February 2022
for Mainstay Development Consultants Pvt. Ltd.

Dr Vijay Bhaskar
Digitally signed by
Dr Vijay Bhaskar
Date: 2022.02.01
17:44:28 +05'30'

Dr. Vijay Bhaskar
Chief Executive Officer

WATER REPLENISHMENT REASSURANCE SUMMARY REPORT -2021
Annexure – I
List of Projects Assessed (Exit-2021)

Sl.No	Project ID	Project's Name	Location	Design Recharge Potential in (m ³ /yr)	3P validated Recharge potential (m3/yr)
1	UPS123(a)	Amila Talab	Makdampur	2,311	2,311
2		Bharwa Talab	Bhaigani	1,554	1,554
3		Tajan Talab	Sarwan	2,110	2,110
4		Khudwa Talab	Bhaigani	11,940	11,940
5		Bargadhia Talab	Palia	1,695	1,695
6	UPS401	Vali Talab	Sari	33,915	33,915
7	UPS402	Jairambaba Talab	Urmarupipur	10,260	10,260
8	UPS403	Miyatara Talab	Bhadosara	13,680	13,680
9	UPS404	Holtara Talab	Severa	17,100	17,100
10	UPS405	Bauna Talab	Alipur Khajuri	21,304	21,304
11	UPS406	Dhara Talab	Sari	5,700	5,700
12	UPS408	Kaithanwa Talab	Tendha	20,550	20,550
13	UPS409	Bhokri Talab	Sindhauna	13,462	13,462
14	UPS410	Khoncha Talab	Sindhauna	14,808	14,808
15	UPS411	Khulastara-I Talab	Sindhauna	9,300	9,300
16	UPS412	Khulastara-II Talab	Sindhauna	9,300	9,300
17	UPS415_F(c)	Kuberi Talab	Urva Vaishya-Haringtongunj	20,169	20,169
18	UPS415_F(d)	Achar Ka Talab	Urva Vaishya-Haringtongunj	27,456	27,456
19	UPS415_F(e)	Shukal Ka Talab	Niyamatpur-Haringtongunj	14,625	14,625
20	UPS415_F(f)	Panbharia Talab	Sohan Saloni-Haringtongunj	6,300	6,300
21	UPS415_F(g)	Banjani Talab	Parsawa-Milkyapur	10,080	10,080
22	UPS415_F(h)	Tara Talab	Parsawa-Milkyapur	25,500	25,500
23	UPS415_F(i)	Mahadevan Talab	Parsawa-Milkyapur	9,576	9,576
24	UPS415_F(b)	Sagara Talab	Jamuha-Milkyapur	10,050	10,050
25	UPS416	Marha Nadi	Jalapur Mafi-Bikapur	1,82,565	1,82,565

Summary of RWH at Faizabad upto 30th Dec,2021

S.No	Project ID	Pond's Name	Location Village's Name	Completion Date	Recharge Potential in Cub.Mtr.	Area Sq.Mtr.	Remark
A) Community RWH Project of Faizabad Plant at Barabanki: Through World Vision							
1	UPS123(a)	Amila	Makdampur	30.05.2010	2,311	38x33.5	
2		Bharwa	Bhaigani	30.05.2010	1,554	39x32	
3		Tajan	Sarwan	30.05.2010	2,110	42.62x37.58	
4		Khudwa	Bhaigani	30.05.2010	11,940	39x32	
5		Bargadhia	Palia	30.05.2010	1,695	37x26	
		Total=			19,610	Now =	17649
B) Community RWH Project around around Faizabad City:							
1	UPS401	Vali Talab	Sari	27.05.10	33,915	170x90	
2	UPS402	Jairambaba Talab	Urmarpipur	20.06.10	10,260	60x60	
3	UPS403	Miyatara Talab	Bhadosara	20.06.10	13,680	80x60	
4	UPS404	Holtara Talab	Severa	26.06.10	17,100	80x75	
5	UPS405	Bauna Talab	Alipur Khajuri	26.06.10	21,304	115x65	
6	UPS406	Dhara Talab	Sari	17.06.10	5,700	50x40	
7	UPS408	Kaithanwa Talab	Tendha	22.07.10	20,550	100x60	
		Total=			122,509		
S.No		Pond's Name	Village's Name	Completion Date	Recharge Potential in Cub.Mtr.	Area Sq.Mtr.	
c) Community RWH Project around around Faizabad City: New Projects Completed 2012-13							
1	UPS409	Bhokri	Sindhauna	15.05.2013	14,850	72x62	
2	UPS410	Khoncha	Sindhauna	15.05.2013	16,070	60x60	
3	UPS411	Khulastara-I	Sindhauna	07.06.2012	10,800	60x50	
4	UPS412	Khulastara-II	Sindhauna	07.06.2012	10,800	60x50	
		Total=			52,520		
d) Community RWH Project around around Faizabad City: Projects Completed 2015							
S.No		Pond's Name	Village's Name	Completion Date	Recharge Potential in Cub.Mtr.	Area Sq.Mtr.	
1	UPS415_F (c)	Kuberi Talab	Urva Vaishya-Haringtongunj	30.07.2015	20,169	83x81	
2	UPS415_F (d)	Achar Ka Talab	Urva Vaishya-Haringtongunj	30.07.2015	27,456	104x88	
4	UPS415_F (e)	Shukul Ka Talab	Niyamatpur-Haringtongunj	30.07.2015	14,625	75x65	
5	UPS415_F (f)	Panbharia Talab	Sohan Saloni-Haringtongunj	30.07.2015	6,300	50x42	
6	UPS415_F (g)	Banjani Talab	Parsawa-Milkypur	30.08.2015	10,080	60x56	
7	UPS415_F (h)	Tara Talab	Parsawa-Milkypur	30.08.2015	25,500	100x85	
8	UPS415_F (i)	Mahadevan Talab	Parsawa-Milkypur	30.08.2015	9,576	57x42	
9	UPS415_F (b)	Sagara Talab	Jamuha-Milkypur	30.08.2015	10,050	67x50	
		Total=			123,756		
New-e) Rainwater Harvesting through Bunding, Recharge Trench & Recharge Shaft- Marha Nadi: Project Completed 2016							
1	UPS416	Marha Nadi	Jalapur Mafi-Bikapur	30.06.2016	182565	1m*15 M-Bund	
		Grand Total=			498,999		

स्थापित - 2015

Coca-Cola

वर्षा जल संचयन परियोजना

पुनर्भरण शाफ्ट विधि द्वारा

तालाब का क्षेत्रफल - 3350 वर्ग मी.

जलसंचयन क्षमता - 10050 घन मी.

आर्थिक एवं तकनीकी सहयोग प्रदाता

अमृत बाटलर्स प्राइवेट लिमिटेड फैजाबाद

(कोका कोला इण्डिया की फ्रेंचाइजी शाखा)

मुख्य विकास अधिकारी फैजाबाद द्वारा अनुमोदित

ग्राम प्रधान - श्रीमता राजरानी पाण्डेय

तालाब का नाम - सगरा तालाब

तालाब का पता - जमुहा

इस पुनर्भरण शाफ्ट का स्वरूपाव अमृत बाटलर्स प्रा. लि. एवं ग्राम पंचायत के द्वारा किया जाता है
PROMOTED BY MINISTRI OF DRINKING WATER & SANITATION CONSTRUCTED AS PER GUIDE LINE OF CGWA GOVT OF INDIA



स्थापित - मई, 2013

Coca-Cola

वर्षा जल संचयन परियोजना

पुनर्भरण शाफ्ट विधि द्वारा
तालाब का क्षेत्रफल- 60 X 60 वर्ग मी.
तालाब की जल संचयन क्षमता- 16.070 घन मी.
आर्थिक तकनीकी सहयोग प्रदाता

अमृत बाटलर्स प्राइवेट लिमिटेड फैजाबाद

(कोकाकोला इण्डिया की फ्रेंचाइसी शाखा
मुख्य विकास अधिकारी फैजाबाद द्वारा अनुमोदित
ग्राम प्रधान - श्रीमती पूनम सिंह
तालाब का नाम- स्वोचहा
तालाब का पता- सिधौना

इस पुनर्भरण शाफ्ट कारखरखाव अमृत बाटलर्स प्रा. लि. एवं ग्राम पंचायत के द्वारा किया जाता है
PROMOTED BY MINISTER OF DRINKING WATER & SANITATION CONSTRUCTED AS PER GUIDE LINE OF CGWA GOVT OF INDIA

स्थापित- जून 2016



वार्षी जल संचययन परिचयोजना

पुनर्भरण यक्रेम रिचार्ज ट्रेड थ शायट सिधि द्वारा
वीर की कन्सर्द 1 मी, वार्षिक रिचार्ज क्षमता 182565 घन मी
आर्थिक रूप नकलीकी सहायता प्रदाना

अभूत बाटलर्स प्राइवेट लिमिटेड के जाबाद

(कोका काला इण्डिया की कन्सल्वर्नी द्वारा)

आर्थिक सन्धिसलन रिचार्ज संचय के जाबाद द्वारा अनुभादिन

जान प्रदान - सुकेडा कुमारे सिखाद

नदी की सभर - सखदा नदी

नदी पर रिचार्ज स्थान की पना - अनासुर मणी क्षेत्र

इस पुनर्भरण शायट की स्थापना अगत बाटलर्स लिमिटेड द्वारा प्रदाना गयी है

PROMOTED BY MINISTRY OF DRINKING WATER & SANITATION'S CONSTRUCTION DIVISION



स्थापित मई 2013

Coca-Cola

वर्षा जल संचयन परियोजना

पुनर्भरण शाफ्ट विधि द्वारा

तालाब का क्षेत्रफल - 72X62 वर्ग मी.

तालाब की जल संचयन क्षमता - 14.850 घन मी.

आर्थिक एवं तकनीकी सहयोग प्रदाता

अमृत बाटलर्स प्राइवेट लिमिटेड फैजाबाद

(कोका कोला इण्डिया की फ्रेंचाईसी शाखा

मुख्य विकास अधिकारी फैजाबाद द्वारा अनुमोदित

ग्राम प्रधान - श्रीमती पूनम सिंह

तालाब का नाम - भोखरी

तालाब का पता - सिधौना

इस पुनर्भरण शाफ्ट का रखरखाव अमृत बाटलर्स प्रा. लि. एवं ग्राम पंचायत के द्वारा किया जाता है।

PROMOTED BY MINISTRY OF DRINKING WATER & SANITATION CONSTRUCTED AS PER GUIDE OF CGWA GOVT. OF INDIA

स्थापित जून-2010

Coca-Cola

वर्षा जल संचयन परियोजना

पुनर्भरण शाफ्ट विधि द्वारा

तालाब का क्षेत्रफल -

तालाब की जल संचयन क्षमता -

आर्थिक एवं तकनीकी सहयोग प्रदाता

अमृत बाटलर्स प्राइवेट लिमिटेड फैजाबाद

(कोका कोला इण्डिया की फ्रेंचाइजी शाखा)

मुख्य विकास अधिकारी फैजाबाद द्वारा अनुमोदित

ग्राम प्रधान: केशव राम चौरसिया

तालाब का नाम - वाली तालाब

तालाब का पता - सारी

इस पुनर्भरण शाफ्ट का रखरखाव अमृत बाटलर्स प्रा. लि. एवं ग्राम पंचायत के द्वारा किया जाता है

PROMOTED BY MINISTRI OF DRINKING WATER & SANITATION CONSTRUCTED AS PER GUIDE LINE OF CGWA GOVT OF INDIA

508

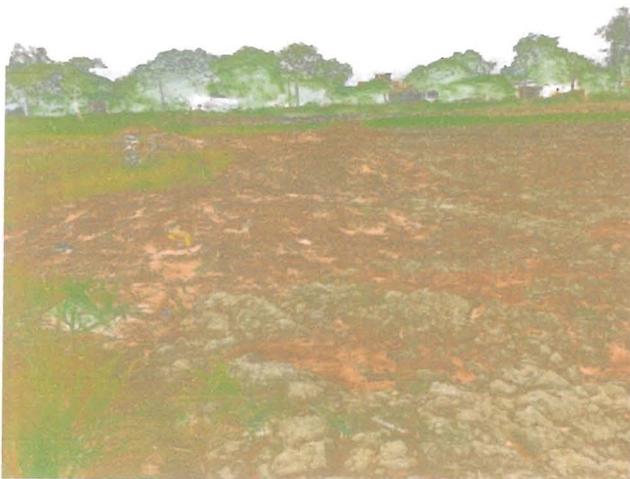
40

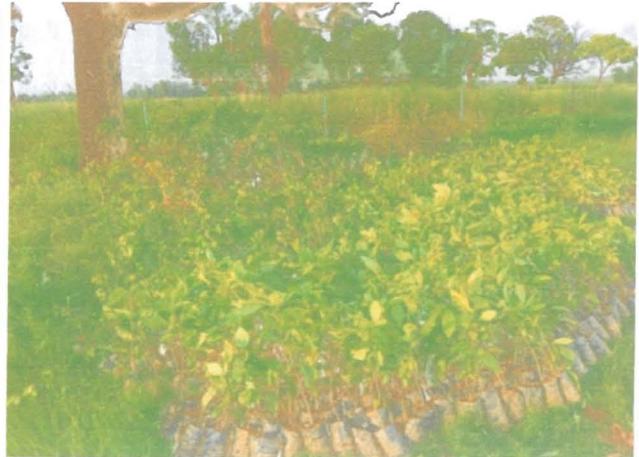
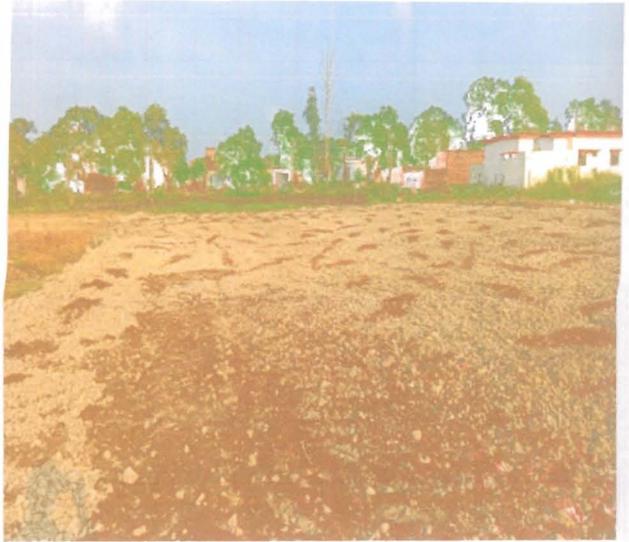


**Amrit Bottlers Pvt Ltd, Ayodhya
Progress Report of Miyawaki Forest**

S. No.	Work	Progress
1.	Selection of Site	Selection of 3000 SQM Land done
2.	Land Preparation	Approx. 4 feet Digging of Selected land done for the aeration of soil, loosening of soil, weed destroying etc.
3.	Soil Testing	Soil testing done for soil preparation
4.	Leveling Work	Leveling of soil completed
5.	Soil Preparation	Mixing of perforators, Water retainers, Fertilizers and micro-organisms in Soil is completed
6.	Purchase of Native Plant Species	Purchase of 12,000 Native Plant Species completed. Plant species are given below: Sagwan, Kat sagwan, Seesam, Akasia, Kasia, Gutail, Chibil, Kanji, Sirsa, Awala, Neem, Jamun, Nimbu, Amrud, Bans, Arjun, Palash, Kachnar, Chiwan, Jangal Jalebi, Kaner, Gudhal, Aaam and Champa Fruit and Flower plants are planted to maintain the animal and birds' diversity in Miyawaki forest.
7.	Plantation	12000 plant saplings was planted as per Miyawaki forest technique
8.	Mulching	Mulching is under process as per Miyawaki forest technique
9.	Tie the Plant with Stick	Tie with Stick is under process as per Miyawaki forest technique
10.	Watering and Maintenance	Regular Watering and Maintenance done as per requirement







Plantation



Detail of planted species:

Species	Numbers	Species	Numbers	Species	Numbers
Sagwan	1195	Seesam	963	Kasia	890
Kat sagwan	798	Akasia	928	Gutail	1750
Chibil	1115	Sirsa	1596	Neem	30
Kanji	847	Awala	120	Jamun	25
Nimbu	58	Amrud	30	Bans	10
Arjun	1295	Palash	130	Kachnar	20
Chitwan	10	Jangal Jalebi	50	Kaner	20
Gudhal	20	Aaam	98	Champa	25
Total	5338	Total	3915	Total	2770
Grand total	5338 + 3915 + 2770 = 12023				

514
ANNEXURE: R5/7 (lolly)

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 GPS Map Camera

Hansapur, Uttar Pradesh, India

P4VP+XFJ, Manas Nagar, Hansapur, Uttar Pradesh 224161, India

Lat 26.745823°

Long 82.135541°

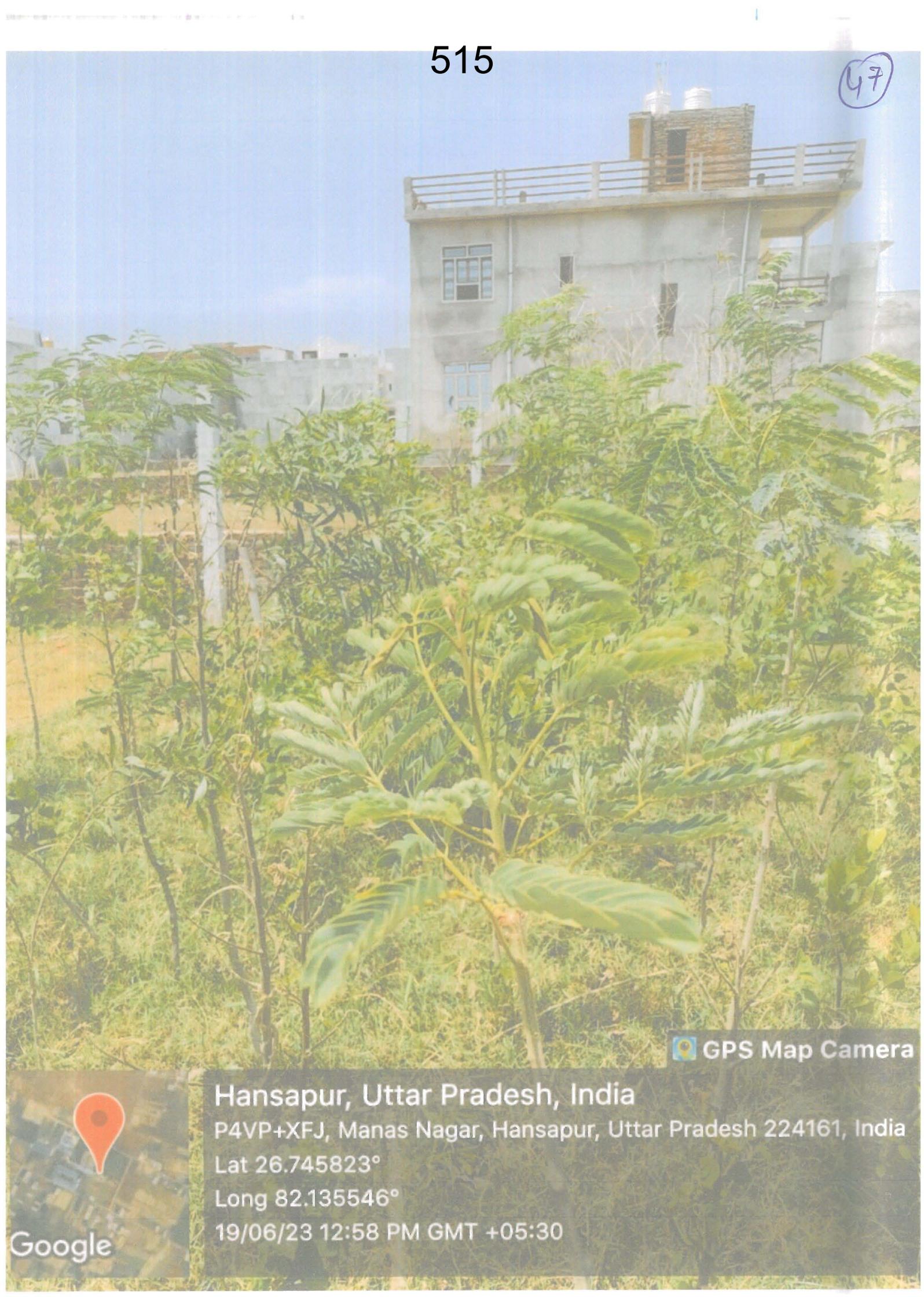
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Google

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GPS Map Camera

Hansapur, Uttar Pradesh, India

P4VP+XFJ, Manas Nagar, Hansapur, Uttar Pradesh 224161, India

Lat 26.745823°

Long 82.135546°

19/06/23 12:58 PM GMT +05:30



Google

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 **GPS Map Camera**

Hansapur, Uttar Pradesh, India
P4VP+XFJ, Manas Nagar, Hansapur, Uttar Pradesh 224161, India
Lat 26.745823°
Long 82.135541°
19/06/23 12:57 PM GMT +05:30



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GPS Map Camera

Hansapur, Uttar Pradesh, India

P4VP+XFJ, Manas Nagar, Hansapur, Uttar Pradesh 224161, India

Lat 26.745823°

Long 82.135546°

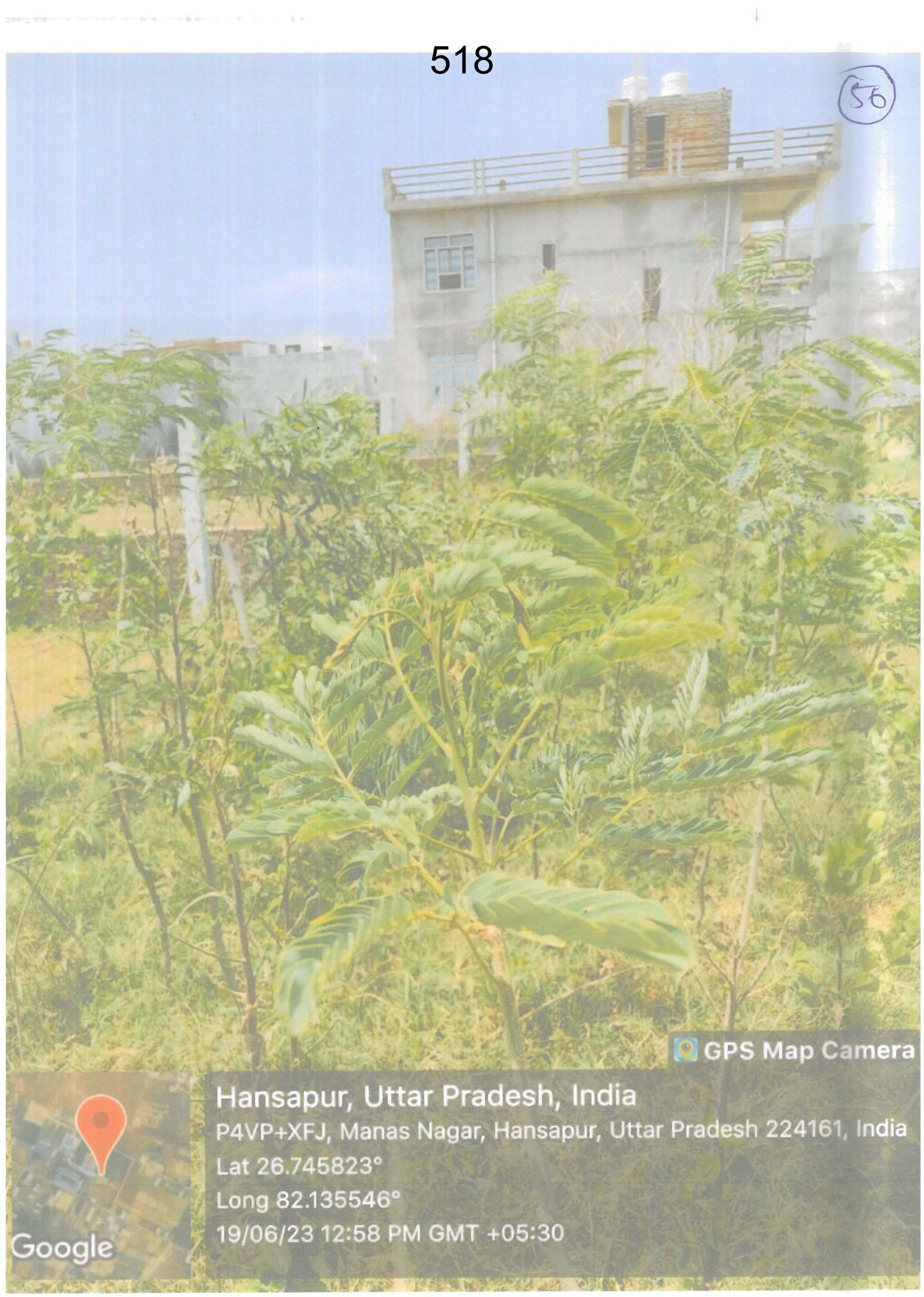
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Google

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GPS Map Camera



Hansapur, Uttar Pradesh, India
P4VP+XFJ, Manas Nagar, Hansapur, Uttar Pradesh 224161, India
Lat 26.745823°
Long 82.135546°
19/06/23 12:58 PM GMT +05:30

Google

 ठोस अपशिष्ट प्रबंधन नियम २०१६
के प्रचार - प्रसार हेतु जन जागरूकता कार्यक्रम

SOLID WASTE MANAGEMENT

सौजन्य से
अमृत बॉटलर्स प्राइवेट लिमिटेड, चाँदपुर हरवंस, डाभासेमर, अयोध्या.

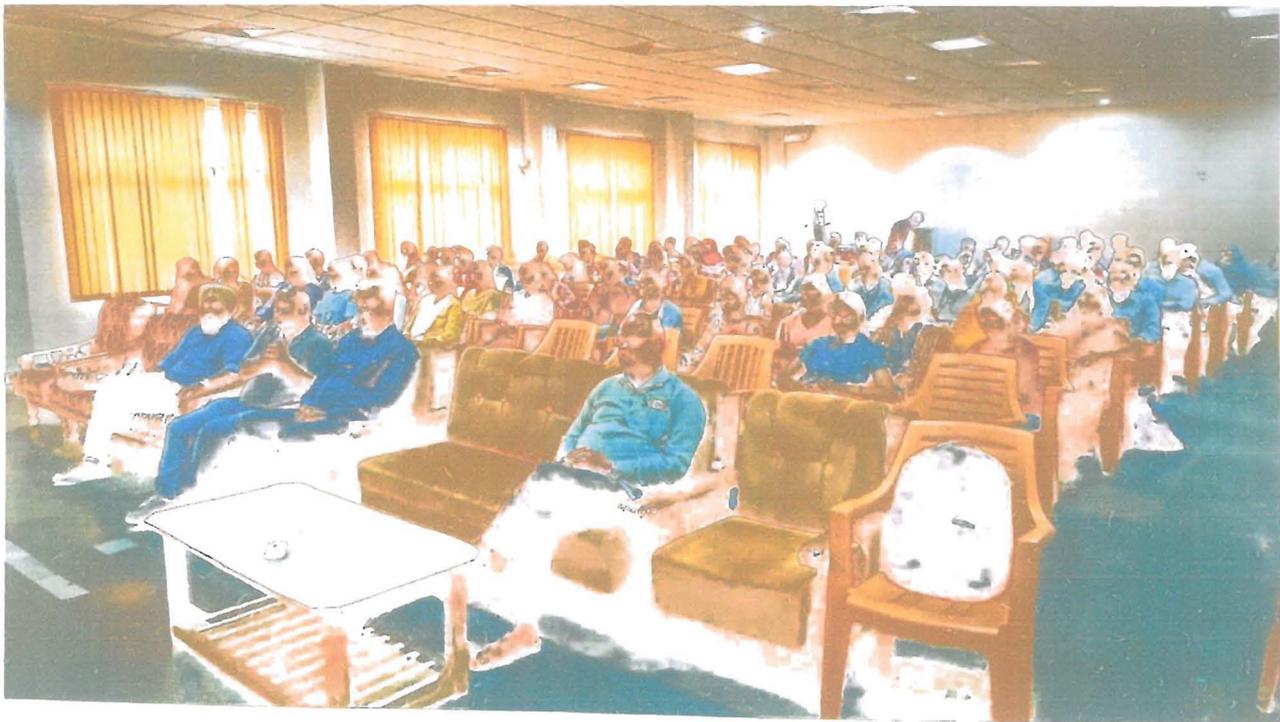
निवेदक
(शैलेन्द्र सिंह यादव) अपर जिला जज/सचिव (पूर्णकालिक)
जिला विधिक सेवा प्राधिकरण अयोध्या.

Amrit Bottlers Pvt Ltd
Auth Signatory
29/5/25



Amrit Bottlers Pvt. Ltd.

[Signature]
29/5/20
Auth. Signatory



Amrit Bottlers Pvt. Ltd.

[Handwritten Signature]
Auth. Signatory



Amrit Bottlers Pvt. Ltd.

[Handwritten Signature]
Auth. Signatory

Additional Submissions filed by M/s Amrit Bottlers Pvt. Ltd. in O.A. No.584/22 [Durga Prasad Yadav & Ors. vs. State of Uttar Pradesh & Ors.]

1 message

Abhinav Anand <abhinav.legal@gmail.com>

Wed, Aug 23, 2023 at 11:55 AM

To: csup@nic.in, rofaizabad@uppcb.com, dmayo.up@up.gov.in

Sir /Madam,

Kindly find attached herein the Additional Submissions to be filed by the Respondent No.5 /Project Proponent i.e. M/s Amrit Bottlers Pvt. Ltd. before the Hon'ble National Green Tribunal, New Delhi in O.A. No.584 of 2022 titled as "*Durga Prasad Yadav & Ors. vs. State of Uttar Pradesh & Ors.*"

Regards,

Abhinav Anand
(Advocate)
Mob: 9582416270

**Additional Submissions - Amrit Bottlers.pdf**

21641K